

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ACYUTA SERVICES PRIVATE LIMITED

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	Acyuta Services Private Limited
2.	Date of Incorporation of Corporate Debtor	May 12, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2011PTC217380
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Office No.307, 3rd Floor, Shri HerambMahatma Phule Road, Mulund East, Mumbai, Mumbai, Mumbai, Maharashtra, India, 400081
6.	Date of closure of Insolvency Resolution Process	November 9, 2023
7.	Liquidation commencement date of Corporate Debtor	November 10, 2023
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Name: Renascence Insolvency Resolution Professionals Private Limited, Insolvency Professional Entity Registration No: IBBI/IPE-0093/IPA-1/2022-23/50034
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: Renascence Insolvency Resolution Professionals Pvt Ltd., 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai-400093 Email Id: caamith.gupta@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: Renascence Insolvency Resolution Professionals Pvt Ltd., 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai-400093 Email Id: Liquidator.acyuta@rirp.co.in , caamith.gupta@gmail.com
11.	Last date for submission of claims	December 10, 2023

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Acyuta Services Private Limited on November 10, 2023.

The stakeholders of Acyuta Services Private Limited are hereby called upon to submit their claims with proof on or before December 10, 2023 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date: November 12, 2023

Place: Mumbai



Amit Gupta
Authorized Signatory of
Renascence Insolvency Resolution Professionals Private Limited
Insolvency Professional Entity acting as Insolvency Professional
Registration Number: IBBI/IPE-0093/IPA-1/2022-23/50034
Authorisation of Assignment valid upto - 15th March 2024
Address: 101, Kanakia Atrium 2, Cross Road A,
Chakala MIDC, Andheri East, Mumbai – 400093
Email ID: Liquidator.acvuta@rirp.co.in, caamith.gupta@gmail.com